

Narrowing losses of Air India

190. SHRI RIPUN BORA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether it is a fact that the Government proposes for outright sale of Air India;

(b) if so, what is the debt amount of Air India as on 31 March, 2017;

(c) whether the Government has made any survey to lower the debt burden by selling of other assets of Air India and the measures to narrow down the loss therein; and

(d) if so, the details of study report and the proposal of Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) The Cabinet Committee on Economic Affairs (CCEA) in its meeting held on 28.06.2017 has given in-principle approval for consideration of strategic disinvestment of Air India and five of its subsidiaries.

(b) The total debt of Air India Ltd. as on 31st March, 2017 is ₹ 48,876.81 crore (Prov.).

(c) and (d) No, Sir.

Construction of high rise buildings near airports

191. DR. R. LAKSHMANAN: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government undertook any survey to identify the buildings that have been constructed violating air safety norms in the vicinity of the airports;

(b) if so, the details thereof;

(c) whether Government had undertaken any thorough investigation to find out the reason for construction of high rise buildings in the vicinity of the airport across the country; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) and (b) Yes, Sir. The obstacle and aeronautical surveys of airport facilities and obstacles around airport is carried out every 2, 3 or 4 years depending upon the category of airport to ensure safety of the aircraft operations.

(c) No, Sir.

(d) Does not arise.

Facilities for retired staff of Air India

192. SHRI D. RAJA: Will the Minister of CIVIL AVIATION be pleased to state:

(a) the details of retired Directors/Chairmen/Vice-Chairmen and appointees who get lifetime travel facilities from Air India and since by when they are enjoying such benefits; and

(b) the proposals to scrap such benefits by Air India?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (SHRI JAYANT SINHA): (a) The post retirement passages to the Directors/Chairman/Vice-Chairman are governed by Ministry of Civil Aviation letter No. AV.18050/57/1195-AA dated 16.12.1996 and regulated by Air India Passage Regulations. The available details of retired board level executives who are availing the facilities w.e.f. the Passage year 2013 are given in the Statement (*See* below).

(b) No, Sir.